

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – III

Service Tax Appeal No. 50699 of 2019 [SM]

[Arising out of Order-in-Appeal No. 1391 (CRM) ST/JDR/2018 dated 20.12.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur (Raj.)]

M/s.Sanwariya Tiles Pvt. Ltd.

...Appellant

Main Highway Road, RIICO Industrial Area,
Chittorgarh – 312001 (Raj.)

VERSUS

**Commissioner of Customs,
CGST & Central Excise, Jodhpur.**

...Respondent

New Industrial Area,
Opp. Diesel Shed, Basni,
Jodhpur (Raj.)

APPEARANCE:

Shri Ankit Totuka, Advocate for the Appellant

Mr. Pardeep Gupta, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION : 03 March, 2021

FINAL ORDER NO. 51106/2021

RACHNA GUPTA:

Learned Counsel for appellant has requested for withdrawal of the impugned appeal. It is submitted that they had availed the benefit of Sabka Viswas (Legacy Dispute Resolution) Scheme Rules, 2019. Discharge Certificate/ Form No.SVLDRS-4 for full and final settlement of tax dues in accordance of Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued in their favour. The same has been provided to this Tribunal. Appeal stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)